

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).4797-4798/2003

(From the judgement and order dated 25/09/2002 in CWP No. 2944/2001 and CWP No. 2487/2001 of The HIGH COURT OF DELHI AT N. DELHI)

CHAIRMAN, AIRPORT AUTHORITY OF INDIA

Petitioner(s)

VERSUS

ECIL RAPISCAN LTD. & ORS.

Respondent(s)

(With prayer for interim relief)
(For final disposal)

Date: 16/12/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mrs.Rachana Joshi Issar,Adv.

For Respondent(s)

Mr. Arun K. Sinha,Adv.
Mr.G.S.Sistani, Adv.
Mr.Rakesh Singh, Adv.
Mr.Mukesh Kumar Sinha, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by counsel for the petitioner, the matters are adjourned

by two weeks.

(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master